

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 438 of 2019

IN THE MATTER OF:

VNR Infrastructure Ltd. ...Appellant

Vs.

S.S. Rail Works Pvt. Ltd.Respondent

Present:

For Appellant: Ms. Priyanka Anand, Advocate

For Respondent: Mr. M. Anil Kumar, Advocate

With

Company Appeal (AT) (Insolvency) No. 440 of 2019

IN THE MATTER OF:

VNR Infrastructure Ltd. ...Appellant

Vs.

CSTE/Const. & Ors.Respondents

Present:

For Appellant: Ms. Priyanka Anand, Advocate

**For Respondents: Mr. Rajeshwar Singh, Advocate for R-1 & 3
Ms. Aakriti Dhawan, Advocate for R-2.**

With

Company Appeal (AT) (Insolvency) No. 444 of 2019

IN THE MATTER OF:

**VNR Infrastructure Ltd. ...Appellant
Through its Liquidator Mr. T.S.N. Raja**

Vs.

Rama Raghava ReddyRespondent

Present:

For Appellant: Ms. Priyanka Anand, Advocate

For Respondent: Ms. Aakriti Dhawan, Advocate

With

Company Appeal (AT) (Insolvency) No. 567 of 2019

IN THE MATTER OF:

VNR Infrastructure Ltd.

...Appellant

Vs

**The Chief Engineer,
North Frontier Railways**

....Respondent

Present:

For Appellant: Ms. Priyanka Anand, Advocate

For Respondent:

ORDER

03.02.2020: Adjourned on request.

Post these appeals 'For Admission (After Notice)' on **27th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

sa/nn